## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 918/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES:

Housing Development & Improvement India Ltd.

V/s.

Lok Holdings & Constructions Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1 2 Devang Lakhatia Advocate for Petitioner Dlakhatia.

## ORDER T.C.P. No. 918/I&BP/NCLT/MB/MAH/2017

- The Learned Representative for the Petitioner stated that the Petition is transferred from the Hon'ble High Court filed under the provisions of Section 433(e) of the Companies Act, 1956.
- The Petitioner is seeking time to comply the formalities of Service of Form No. 5 and Notice of Demand to the Respondents. Granted. The Petitioner is directed to complete all formalities under the Code on or before 23<sup>rd</sup> May, 2017.
- On completions of the directions the matter is now listed for hearing on 10.07.2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 02.05.2017